

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 793-794/2019

KAMLA RAI

Petitioner(s)

VERSUS

K N VERMA (DECEASED) THROUGH LRS & ORS.

Respondent(s)

(ONLY i.a. no. 2991, 2992 & 2993 of 2021 alongwith office report in slp no. 23852 of 2017 are to be listed)

WITH

SLP(C) No. 23852/2017 (XI)

(FOR APPLICATION FOR SUBSTITUTION ON IA 2991/2021

FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA 2992/2021

FOR SETTING ASIDE AN ABATEMENT ON IA 2993/2021

IA No. 2991/2021 - APPLICATION FOR SUBSTITUTION

IA No. 2992/2021 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.

IA No. 2993/2021 - SETTING ASIDE AN ABATEMENT)

Date : 13-05-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
[IN CHAMBER]

For Petitioner(s) Mr. Gunnam Venkateswara Rao, AOR

Mr. Shail Kumar Dwivedi, AOR

Ms. Vibha Dwivedi, Adv.

Mr. Siddharth Krishna Dwivedi, Adv.

For Respondent(s) Mr. Anand Varma, AOR

Mr. Sanjay Kumar Visen, AOR

Ms. Ritu Rashotgi, Adv.

Mr. Suresh Kumar Bhan, Adv.

Mr. Kedar Nath Tripathy, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the petitioner. Learned counsel submits that respondent no. 2 has died on 24th August, 2020 and accordingly an application is filed for substitution of his legal heirs.

Considering the above, delay in filing substitution application is condoned, abatement is set aside and the legal heirs are permitted to be substituted in place of respondent no. 2.

Accordingly, IA No. 2991/2021, IA No. 2993/2021 and IA No. 2992/2021 stands allowed.

Since the defects have now been cured, Registry to list the matter before appropriate Bench.

(HARSHITA UPPAL)
SENIOR PERSONAL ASSISTANT

(PRADEEP KUMAR)
ASSISTANT REGISTRAR